



IN THE HIGH COURT OF DELHI

Date of Decision:- April 13, 2004CWP No. 3343/2003

Karan Associates (P) Ltd.....Petitioner

Through Mr.O.S.Bajpai, Advocate

Versus

Income tax Settlement Commission...Respondent

Through:Mr. R.C. Pandey with
Mr.Ajay Jha, Advocates

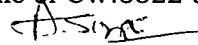
Coram:-

THE HON'BLE THE CHIEF JUSTICE
THE HON'BLE MR. JUSTICE BADAR DURREZ AHMED.

- i) Whether Reporters of local papers may be allowed to see the judgment.
- ii) To be referred to the reporter or not?
- iii) Whether the judgment should be reported in the Digest?

B.C.PATEL, C.J.

For orders see Civil Writ No.3322 of 2003.

Sd/-
CHIEF JUSTICEApril 13, 2004
AsSd/-
BADAR DURREZ AHMED, J.Detailed signed order placed
In the file of CW.3322 of 2003.
(Amrik Singh)
PS to HCJ
13.4.2004